

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

Dated the 28th October, 1993.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

O.A.134/93

A.Bastian

..Applicant

Mr.P.Sivan Pillai

..Advocate for the
Applicant

vs.

1. The Union of India through
The General Manager,
Southern Railway,
Madras-3.
2. The Chief Personnel Officer,
Southern Railway, Madras-3.
3. The Divisional Personnel Officer,
Southern Railway,
Trivandrum-14.

..Respondents

Smt.Sumathi Dandapani

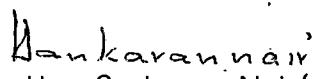
..Advocate for the
Respondents

JUDGMENT

I have heard learned counsel for applicant and the respondents. In the circumstances of the case I direct the third respondent to consider the request of the applicant for pension. In doing so, he will examine Annexure.III judgment and he will also examine whether the persons similarly situated have been granted the benefit claimed by applicant. Applicant is permitted to file a detailed representation before the third respondent and the said respondent shall pass orders thereon within two months of the date of receipt of the representation.

2. Application is disposed of as above. No costs.

Dated the 28th October, 1993.


Chettur Sankaran Nair(J)
Vice Chairman